

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 364**

TO BE ANSWERED ON THE 20TH JULY, 2022/ ASHADHA 29, 1944 (SAKA)

**COMPENSATION PROVIDED TO THE FAMILIES OF THE PARAMILITARY
PERSONNEL**

364 SHRI K.R.N. RAJESHKUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a large number of paramilitary personnel have sacrificed their lives for the nation;**
- (b) if so, the number of paramilitary personnel who have sacrificed their lives for the nation during the last five years in each of the paramilitary forces; and**
- (c) the details of compensation provided to the families of the paramilitary personnel who died in the line of duty?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b) : The number of Central Armed Police Forces (CAPFs) and Assam Rifles (AR) personnel who have sacrificed their lives for the Nation during the last five years is as under:-

Name of the Force	Year wise details of CAPFs & AR personnel who have sacrificed their lives for the Nation (enemy action, border skirmishes, action against militants, etc.) during the last five years					Total
	2017	2018	2019	2020	2021	
CRPF	52	30	60	26	12	180
BSF	07	23	11	05	03	49
ITPB	06	12	11	02	06	37
SSB	02	02	02	01	0	07
CISF	01	02	04	0	0	07
AR	08	06	02	05	06	27
Total	76	75	90	39	27	307

(c): Details of compensation/benefits provided to the families (Next of Kin) of the CAPFs/AR personnel are given in the Annexure.

Benefits available to the Next of Kin (NoK) of Central Armed Police Forces (CAPFs) & Assam Rifles' personnel who are killed on duty:

- (i) **Central Ex-gratia**: The Central ex-gratia lump-sum compensation has been enhanced with effect from 01/01/2016 from Rs. 15 lakh to Rs. 35 lakh for death on active duty and from Rs. 10 lakh to Rs. 25 lakh for death on duty, as the case may be, to the NoK of the deceased CAPF & AR personnel.
- (ii) **Extra Ordinary Pension**: The NoK of the deceased are entitled to get Liberalized Family Pension under Central Civil Service (Extra Ordinary Pension) Rules, 1939.
- (iii) **Service Benefits**: All service benefits viz, Death-cum-Retirement Gratuity (DCRG), Leave Encashment, Central Government Employees Group Insurance Scheme (CGEGIS), General Provident Fund (GPF) etc. are admissible.
- (iv) **Force Level Welfare Schemes**: Each of the force has set up force level welfare schemes for their personnel such as Benevolent Funds, Financial Assistance/Scholarship to the children for education, financial assistance for daughter's/sister's marriage etc.
- (v) **Funds from 'Bharat Ke Veer'**: 'Bharat ke Veer' is an online portal which enables people to donate voluntarily to the NoKs of CAPF personnel who sacrifice their lives. Such contributions are made online directly to the accounts of NoKs. In addition, funds received in Bharat Ke Veer corpus are also distributed to the NoKs of such personnel.
- (vi) **'Operation Casualty Certificate'**: 'Operational Casualty Certificate (OCC)' are given to the NoKs of CAPFs personnel killed in action on the lines of 'Battle Casualty Certificate' in Armed Forces. OCC entitles NoKs to certain benefits viz Air and Rail travel fare concession, allotment of Petrol Pumps, etc. on the lines of benefits available to NoKs of the Armed Forces personnel.
- (vii) **Prime Minister Scholarship Scheme (PMSS)**: Under PMSS, an amount Rs.3000/- per month for girls and Rs.2500/- per month for boys is released to the wards of serving / Ex-CAPFs, AR and National Security Guard (NSG) personnel.
- (viii) **Provision of Ex-gratia compensation by the States/UTs**: Many States/Union Territories have also made provision to pay compensation /assistance to NoKs as per their rules.